

expediting the implementation of power projects as well as stepping up the operational efficiency of the power plants and systems.

(b) The proposals referred in reply to (a) above have been evolved after a study of the reasons for shortfalls in the past performance.

(c) The question has been discussed at various inter-departmental meetings and definite proposals in this regard have been evolved which are under the active consideration of the Central Government. These will also be discussed with the State Governments before they are finalised and implemented.

(d) Yes, Sir.

Ten Years prospective plan for crude Reserve

2643. SHRI NARENDRA SINGH : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) the main features of the 'Ten Years Prospecting Plan' for the crude reserve in the country;

(b) total amount earmarked in the Fifth Five Year Plan;

(c) in view of the Present hike in oil prices whether Government consider that the amount earmarked therein will meet the requirement of the crude; and

(d) if so, the salient features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN) : (a) An Indo-Soviet team of experts drew up a realistic programme of work for the first 5 year period and a broad programme of work for the subsequent 5 year period in September, 1971. The first 5 Year Plan programme has been suitably integrated with the 5th Five Year Plan programme of the ONGC and projections have been made for the subsequent 5 years. The main features of the Fifth Plan are the establishment of re-

coverable reserve of 70 million tonnes during the 5th Five Year Plan and 132 million tonnes in the subsequent 5 years.

(b) to (d). At present the amount marked for the ONGC for the Fifth Five Year Plan Period is Rs. 697.42 crores. This is considered adequate to achieve an annual rate of production of 8.42 million tonnes of crude per annum by 1978-79. If, however, the commercial viability of the recent discovery at Bombay High is established, then provision for more funds in order to enable quick exploitation of this area will have to be made. Details can only be worked out after more information about this structure becomes available.

Investment of Foreign Drug Firms with more than 26 per cent Foreign Equity

2644. SHRI K. S. CHAVDA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) What is the investment of foreign drugs firms (exceeding 26 per cent foreign equity) and the total sales during the last three years as also their total investment in bulk drugs, according to international value;

(b) whether it is a fact that applications of foreign firms for benefits like permission letters, COB Licences and diversification are screened without delay; and

(c) if so, whether Government intend to consider giving a free hand to Indian drugs industry, whose investment in bulk drugs is over 20 per cent of the sales to manufacture bulk drugs and impose a ban on foreign firms whose investment in bulk drugs is about 60 per cent of their sales for basic manufacturing and other facilities?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN) : (a) A statement showing the names of firms with foreign equity exceeding 26 per cent manufacturing drugs and pharmaceuticals etc., their present equity